

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION & BROADCASTING**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3200**

**TO BE ANSWERED ON 08.08.2023**

**REGULATION OF OTT PLATFORMS**

**3200. SHRI RAMESH BIDHURI:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state;**

**(a) whether the Government has taken any steps to regulate Over The Top (OTT) platforms which are broadcasting many controversial programmes whereby demeaning our cultural heritage;**

**(b) if so, the details thereof; and**

**(c) whether any guidelines/directions have been issued by the Government in this regard and if so, the details thereof?**

## **ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):**

**(a) to (c): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25th February, 2021 under Information Technology Act, 2000, which inter alia requires OTT platforms to adhere to a Code of Ethics laid down in the Rules. The Code provides for general principles to be followed by OTT platforms, including that a publisher shall take into consideration India's multi-racial and multi-religious context and exercise due caution and discretion when featuring the activities, beliefs, practices or view of any racial or religious group. The Code also requires OTT players not to transmit any content which is prohibited by law and to undertake age based self-classification of content, based on general guidelines provided in the Schedule to the Rules.**

**The Rules also provide for a three-tier grievance redressal mechanism to address grievances relating to violation of the Code of Ethics by the OTT platforms.**

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